

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH :CUTTACK.


O.A. No. 144 of 1995

Cuttack this the 18th day of October, 1995.

SHRI KRUSHNA PRASAD RATH	APPLICANT
	VERSUS	
UNION OF INDIA & OTHERS.	RESPONDENTS

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *W*
2. Whether it be circulated to all the benches of the Central Administrative Tribunals or not? *W*


 (N. SAHU)
 MEMBER (ADMINISTRATIVE)

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(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
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Cuttack this the 18th day of October, 95.

CORAM:

HON'BLE MR. N. SAHU, MEMBER (ADMINISTRATIVE)

....

Sri Krushna Prasad Rath, aged about 56 years,
Sub Postmaster, Rourkela-8, Dist. Sundargarh,
Pin-769008.

... Applicant

By the Advocate ... M/s, S.K. Mohanty, S.P. Mohanty,
P.K. Lena, Advocates.

Versus

- 1) Union of India, represented by its Secretary,
Department of Posts, Dak Bhawan, New Delhi.
- 2) Senior Superintendent of post Offices,
Sundargarh Division, Sundargarh.
- 3) The post Master General, Sambalpur Region,
Sambalpur.
- 4) Chief Postmaster General, Orissa Circle,
Bhubaneswar.

... Respondents

By the Respondents ... Mr. Akhaya Kumar Mishra, Addl.
Standing Counsel (Central).

ORDER

N. SAHU, MEMBER (ADMN.) : Heard Shri S.P. Mohanty, learned counsel
for the petitioner and Shri Akhaya Kumar Mishra, learned
Additional Standing Counsel for the Respondents.

[Handwritten signature]

2. It is prayed in this petition to quash the orders vide Annexures 2 & 3, cancelling the allotment of Qr. No. PT-100 of P & T Colony, Rourkela and allotting the Qr. NO.F-17 at REC, Rourkela in favour of the applicant with a direction to allow the applicant to retain the quarter No. PT-100 of P & T Colony, Rourkela. It is next prayed to quash the orders in Annexures 7 & 10 imposing penalty of recovery of penal rent at 40% of basic pay from the applicant w.e.f. 1.12.1994.

3. Shri S.P.Mohanty drew my attention to Annexure-6 of the application wherein the Senior Superintendent of post Offices, directed the applicant to prefer an appeal to the higher authorities if he is not satisfied with the existing orders. Accordingly, the applicant vide Annexure-2, filed a petition dated 4.1.1995 before the Chief Post Master General in which he prayed for quashing the illegal cancellation of the quarter in Memo No. D/G-26/100/Pt.-100 dated 21.9.1994 and 5.12.1994 of the S.S.P, Sundargarh. It is thought appropriate, with the consent of both the counsels, to direct the Chief Postmaster General to dispose of the petition filed before him by the applicant expeditiously. I, therefore,

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direct the Chief postmaster General, Bhubaneswar, to dispose of the petition of the applicant dated 4.1.1995 within a period of two months from the date of receipt of this order after hearing the applicant in person. The Chief postmaster General shall pass a reasoned and speaking order within this period. With this observation the application is disposed of.

4. The stay order of recovery of penal rent dated 10.3.1995 shall continue till the disposal of the representation by the Chief postmaster General.

5. The status quo, viz., the applicant's rights of residence in the present residential accommodation, where he is now residing shall not be disturbed till the Chief Post Master General decides the representation.


MEMBER (ADMINISTRATIVE)

B.K.Sahoo/